

Inputs/Comments/Counter-Comments on TRAI CP Definition of International Traffic (No.08/2023, dated 2nd May 2023)

To
Shri. Akhilesh Kumar Trivedi, Advisor (Networks, Spectrum and Licensing),
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(Through E-mail ID: advmn@traigov.in)

Response to Q4:

Yes.

Observed the arguments submitted by various stake holders (about 21).

Point – (1)

Telecommunication Messages/calls (in any form viz., bits, text, voice, video, etc) received or sent between two users (either between persons or machines/things or applications or a combination of these, etc) should be treated same irrespective of technology/devices used for this purpose.

If, the above users (sender & receiver) are located in different Nations, then that telecom traffic is bound to be considered as “Inter-national traffic”.

The tele-communication made through various Internet Instant Messaging Applications (Example: WhatsApp, etc.) are also to be treated on par with the messages sent on normal route i.e. via mobile/landline network. I.e. the rules that are applicable for a SMS sent on mobile network is also to be applicable for the Message sent on any Internet Application such as WhatsApp.

Case A: A mobile user from Australia called to Indian mobile user (through mobile network)

Case B: An internet user from Australia called to Indian Internet user (using an Internet Application)
(user may be a person, application, entity, machine, thing, etc.)

Both the above cases “A” & “B” are under “International Traffic”.

Similarly other forms of communications such as messages, calls, videos, audios, etc.

Point – (2)

Nations are yet to realize about re-framing of existing format of Internet usage to as follows:

- National Internet : limited to national internet resources/applications
- Global Internet : Un-limited to national & global internet resources/applications

As the international relations among Nations are dynamic, such segregation is necessary for the security & safety for every Nation.

With Best Wishes

Vas KSS